

श्री मि. कुमार मन्नालाल जो चौरडिया परमो भी में कोशिश करता रहा, क्वेश्चन भावर में बगैर कोशिश करता रहा, लेकिन श्रीमान न एक बार भी अत्रनर नहीं देना चाहें। इसमें ना मेरे नाम के होने हुए भी नहीं दिया। तो मुझे कौन सा तरीका प्रयोजन में चाहिए।

श्री सभापति मुझे बहुत अफसोस है, आप मेरी तजर से गुजर गये, लेकिन आपका यह भी मालूम हो कि मैंने कई मौकों पर आपको मौका दिया है, आपका नाम हो या न हो।

श्री मि. कुमार मन्नालाल जो चौरडिया वह तो मेरा राइट है लेकिन इसमें मेरे नाम के होने हुए भी अत्रनर नहीं दिया। शुरु से भाग्यव साहब के प्रश्न के समापन होने के बाद से खडा होता रहा।

श्री सभापति अब दलील करने की क्या जरूरत है, मुझे बताने अफसोस है।

PROF SATYAVRATA SIDDHANTALANKAR Sir, I put my question

MR CHAIRMAN No, no I will allow Mr Chordia

SHRI V M CHORDIA I will not ask now, Sir

MR CHAIRMAN All right Mr Ram Sahai

श्री राम नहाय नार्मल कान्टिडर रेल्व पर अभी अभी जा कर्ट एक्सीडेंट्स हुए, उनके बारे में उन्होंने कोई अपनी राय कायम की है और अगर कायम की है, तो उसके लिए क्या क्या प्रयत्न किये गये हैं ?

SHRI C M POONACHA Sir, I have already mentioned that these cases are due to sabotage and we have tightened up our security measures. We have increased the Rail-

way Protection Force and we have subsequently instituted a system of search of the packages and baggages belonging to the passengers which action has had some desirable effect

TRAIN HELD UP BY DESPERADOES

*61 PROF SATYAVRATA SIDDHANTALANKAR Will the Minister of RAILWAYS be pleased to state

(a) whether the 3 Down Aligarh Bareilly passenger train was held up on the morning of December 7, 1966 by some desperadoes with the object of looting the passengers, and

(b) if so, whether the miscreants have since been arrested?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH) (a) and (b) No Sir The correct position is that on 5th December, 1966 3 AB Aligarh-Bareilly passenger train was stopped out of course near Purwa Khara railway station by some miscreants to force a get down from the train. According to police report, the intention on the part of these was not to loot the passengers. Police investigations are still in progress. No arrests have been so far made

प्रो० सतव्रत सिद्धान्तलाल जो समाचारपत्रों में निकला है वह तो यह है कि पुलिस की रिपोर्ट है कि जब पैसेजर ट्रेन जा रही थी, तब दो व्यक्ति इंजिन के साथ ही जा टिब्बा था, उसमें से उतरे और उसके बाद ड्राइवर जो था या फायरमैन जो था वह भी उतरे और उन्होंने देखा कि तीन आदमी झाड़ियों में से निकले और उनके पास बन्दूकें थी, इन सबको देख कर ड्राइवर ने फायरमैन को कहा कि गाड़ी चलाओ और गाड़ी चला दी। तो यह सारी की सारी जा रिपोर्ट निकली है क्या वह सही है ?

SHRI PARIMAL GHOSH: Sir, the actual facts of the case are these. Not exactly on 5th December, 1966 but on 7th December, 1966 while Train No. 3 AB (Algarh-Bareilly Passenger) was on the run some persons travelling in the front brake-van stopped it between Gate No. 25 and Gate No. 26 of Purwa Khera Halt by applying the vacuum. The intention of the persons was to get down from the train at this Flag Station where the train was not scheduled to stop. The fireman got down to find out the cause of the stoppage and noticed a few persons getting down from the brake-van and questioned them for stopping the train. Thereupon an altercation took place between the fireman and these people. The driver apprehending danger started the train and while the fireman was boarding the engine the miscreants fired at him. As a result of the firing the fireman sustained injuries. He was given first aid at the next station. The fireman was also attended to by the Railway doctor.

The finding in this case is that the purpose of the miscreants who stopped the train was actually not to loot any passengers but only to get down at the Flag Station where the train was not scheduled to stop.

PROF. SATYAVRATA SIDDHANTALANKAR: According to the statement just read out by the Minister, it is clear that the miscreants fired. That they fired surely means that there was something fishy about it, something dangerous. I want to know whether we have not got a system of having Railway Security Staff. If we have, were some Railway Security Staff travelling on that train or not? If not, why were they not travelling? If they were travelling, then the question is what did those people do? Were they simply watching this drama going on and doing nothing else?

SHRI C. M. POONACHA: Sir, the Railway Police Staff or the Railway Police Guards are accompanying the passenger trains normally on the main

lines. This was not one of those main lines. It was a goods train and as I said in this particular train no Armed Guard was travelling. At the point where these miscreants wanted to get down they stopped the train by applying the vacuum with a view to getting down at that particular point where the train was not scheduled to stop. When the fireman approached these people who had got down they, in order to scare away the Fireman, used a country-made pistol and fired a round and the fireman was slightly injured. He was not very severely injured. Police investigations are proceeding. They have registered a case under section 307 I.P.C. and the matter is under police investigation.

PROF. SATYAVRATA SIDDHANTALANKAR: Was it a goods train or a passenger train?

SHRI C. M. POONACHA: It was not a goods train. I am sorry. It was a passenger train. But it is a local one and not a main train. In this passenger train no Security Guard was travelling.

PROF. SATYAVRATA SIDDHANTALANKAR: Why?

SHRI C. M. POONACHA: They do not travel on all sectors. I want to make it clear that only on the main lines the Security Guards travel.

SHRIMATI SHAKUNTALA PARANJPYE: Arising from the answer of the hon. Minister, Sir. He said there are Security Staff for passenger trains.

SHRI C. M. POONACHA: On the main lines.

SHRIMATI SHAKUNTALA PARANJPYE: I would like to know whether on the main lines for goods trains there is no necessity for such Security Staff? I think very valuable goods are being carried by our Railways and I want to know whether there are not Armed Guards for those trains?

SHRI C M POONACHA Yes, but not in all sectors. In certain sectors we have such Armed Guards. We have certain vulnerable sectors as they are called, where we anticipate some trouble. And Armed Guards always accompany those trains whether they be goods trains or passenger trains. In this particular sector there was no Armed Guard. Now we have made arrangements in this sector as well whereby sufficient watch will be exercised.

श्री श्री नरेश्वर सिंह बरार : - मैं रेलवे में
महब की तबज्जो दिलाना चाहता हूँ कि
आपने फरमाया है कि किसी किसम की ऐसी
किसम की ऐसी बात नहीं और महब वह
गाडी को रोकना चाहते थे, लेकिन फायर
करने के बाद भी आ. इ.पी. बात का मानते
हैं कि उन्होंने महज रकन के लिए उतरवाया
तो फायर करने की क्या जरूरत थी? यह
दोना बात मुतजाद है—गाडी का सिर्फ
रोकना और रोकना और उसके बाद फायर
करना और आपका मानना कि जो रिपोर्ट
उन्होंने की है दुस्त है, यह सर खयाल में
बहुत गलत बात है। दूसरी बात अगर
आप गाडें नहीं दे सकते हैं तो आपने सोचा
है कि ड्राइवरो को फायर आर्म्स के लाइसेंस
दिये जाय, उन पर प्रोटेक्ट के वास्ते बचाव
के लिए कोई ऐसी तजवीज आपके त्रेन में
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SHRI C M. POONACHA Primarily, the responsibility of protecting railway tracks, railway property and railway premises vests with the State Governments. The State Governments have their own elaborate arrangements in this regard and we are not directly connected with this particular responsibility. We have drawn the attention of the State Government and we ourselves are making certain arrangements separately. These matters are under constant review and necessary action is being taken from time to time. As for the question as to whether licences should not be issued to the engine drivers it is a matter which will have to be examined separately. I as incharge of the Railways, will not be able to give an answer off-hand.

PROF SATYAVRATA SIDDH-ANTALANKAR The Minister just stated that the persons who fired have not been apprehended but he also stated that it was a country-made pistol. When the people who fired have not been apprehended how could he say that it was a country-made pistol? Has the pistol been secured?

SHRI C POONACHA Sir, it can be said. The range at which the shot was fired and the injuries that were sustained do give proof as to the type of the arm that was used. That can give enough of proof.